

GOVERNMENT OF INDIA
MINISTRY OF CIVIL AVIATION
RAJYA SABHA
UNSTARRED QUESTION NO : 3537
(TO BE ANSWERED ON THE 4th April 2022)

STATUS OF EMPLOYEES OF AAI

3537. DR. SANTANU SEN
SHRI ABIR RANJAN BISWAS

Will the Minister of CIVIL AVIATION be pleased to state:-

- (a) the details of airports currently being run by private firms in the country, State-wise;
- (b) the number of employees, contractual and regular, of Airports Authority of India (AAI) who lost their jobs after the transfer of the airports to private firms;
- (c) the details of post abolished in AAI since 2016, year-wise; and
- (d) the details of post currently lying vacant in AAI?

ANSWER

MINISTER OF STATE IN THE MINISTRY OF CIVIL AVIATION

(GEN. (DR) V. K. SINGH (RETD))

(a): Airports Authority of India (AAI) has leased out eight of its airports namely, Indira Gandhi International Airport, Delhi, Chhatrapati Shivaji Maharaj International Airport, Mumbai (Maharashtra), Chaudhary Charan Singh International Airport, Lucknow (Uttar Pradesh), Sardar Vallabhbhai Patel International Airport, Ahmedabad (Gujarat), Mangaluru International Airport (Karnataka), Jaipur International Airport (Rajasthan), Lokpriya Gopinath Bordoloi International Airport, Guwahati (Assam) and Thiruvananthapuram International Airport (Kerala) through Public Private Partnership (PPP) for operation, management and development on long term lease basis.

Apart from the above, Mundra Airport in Gujarat, Jamshedpur Airport in Jharkhand, Bengaluru and Vidhyanagar airports in Karnataka, Cochin International Airport and Kannur International Airport in Kerala, Nanded in Maharashtra, Rajiv Gandhi International Airport, Hyderabad in Telangana and Durgapur in West Bengal have been developed, operated, and managed by private operators.

(b): Interests of the AAI employees deployed at the airports brought under PPP have been fully protected. As per the Concession Agreement with the

concessionaires of six airports brought under PPP recently, the employees up to the level of Assistant General Manager will continue to be posted at respective Airport for 3 years (i.e. 1 year Joint Management period followed by 2 years deemed deputation period). Also, the Concessionaire is liable to extend the offer of appointment to minimum 60% of employees on terms and conditions not inferior to the existing terms. Subsequently, employees have the option to join the Concessionaire or to return to AAI.

(c): A total of 6403 posts in group 'C' and 'D' cadres, which were vacant for a prolonged period and became redundant over a period of time were abolished in the year 2018.

(d): Presently, 3,124 posts are vacant in AAI
